

the President in relation to the State of Uttar Pradesh:—

- (i) The U.P. Panchayat Raj (Third Amendment) Rules, 1967, published in Notification No. 7566-B/XXXIII-II-519-61, dated the 29th December, 1967 (Hindi and English versions).
- (ii) The U.P. Panchayat Raj (First Amendment) Rules, 1968, published in Notification No. 1856-B/XXXIII-2-49-G-66, dated the 26th March, 1968 (Hindi and English versions).

[Placed in Library. See No. LT-1890/68.]

(2) A copy each of the following West Bengal Government Notifications under sub-section (4) of section 112 of the West Bengal Zilla Parishads Act, 1963, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—

- (i) The West Bengal Zilla Parishads (Terms and Conditions of Appointment of Executive Officer) Rules, 1968, published in Notification No. 4895/AZP in Calcutta Gazette, dated the 4th July, 1968.
- (ii) Notification No. 4966/AZP published in Calcutta Gazette dated the 12th July, 1968, making certain amendments to the West Bengal Zilla Parishads (Recruitment of Staff) Rules, 1964.

[Placed in Library. See No. LT-1810/68.]

(3) Two statements showing reasons for delay in laying the Notifications mentioned at items (1) and (2) above.

[Placed in Library. See No. LT-1809/68.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DE-

VELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): Sir, I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Sugarcane (Control) Second Amendment Order, 1968, published in Notification No. G.S.R. 1456, in Gazette of India, dated the 2nd August, 1968.
- (ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Sixth Amendment Order, 1968, published in Notification No. G.S.R. 1458-A in Gazette of India dated the 7th August, 1968. [Placed in Library. See No. LT-1811/68.]

(2) (i) A copy of the Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms (Amendment) Rules, 1968, published in Notification No. UO 1087/I-A-Rev-D-35-2-66 in Uttar Pradesh Gazette dated the 8th June, 1968, under sub-section (6) of section 86 of the U.P. Urban Areas Zamindari Abolition and Land Reforms Act, 1956, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).

(ii) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1812/68.]

ANNUAL REPORT OF THE REHABILITATION INDUSTRIES CORPORATION LIMITED

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR,

EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): Sir, I beg to lay on the Table a copy of the Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-1650/68.*]

REPORT OF ENQUIRY INTO ACCIDENT IN WEST CHIRIMIRI COLLIERY, ETC.

SHRI D. R. CHAVAN: Sir, on behalf of Shri S. C. Jamir, I beg to lay on the Table—

(1) A copy of the Report of Enquiry into the fatal accident in the West Chirimiri Colliery, Madhya Pradesh on the 11th April, 1968.

(2) A copy of the Annual Report of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1967-68.

(3) A copy of the Employees' Provident Funds (Third Amendment) Scheme, 1968, published in Notification No. G.S.R. 1288 in Gazette of India, dated the 13th July, 1968, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [*Placed in Library. See No. LT-1813/68.*]

12.09 HRS.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Friday, the 9th August, 1968, adopted the following motion in regard to the Committee on Public Accounts:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate a member from the Rajya Sabha to associate with the

Committee on Public Accounts of the Lok Sabha for the unexpired portion of the term of the Committee ending on the 30th April, 1969, in the vacancy caused by the resignation of Shri M.M. Dharia from the Committee and do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Monday, the 19th August, 1968, Shri G. H. V. Momin, Member of the Rajya Sabha, was declared duly elected to be a member of the said Committee.'

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 19th August, 1968, adopted the following motion in regard to the Joint Committee of the Houses on the Lokpal and Lokayuktas Bill, 1968:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member of the Rajya Sabha to the Joint Committee of the Houses on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, in the vacancy caused by the death of Shri Harish Chandra Mathur, and resolves that Shri Ram Niwas Mirdha, Member of the Rajya Sabha to be appointed to the said Joint Committee."